

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 21854 of 2018**

[Arising out of Order-in-Appeal No. 64/2018-CT dated 29/08/2018  
passed by Commissioner of Central Tax (Appeals-Belagavi), Bangalore]

**M/s Robosoft Technologies Pvt  
Ltd**

217,NH 66,santheKatte, new Udupi  
UDUPI - 576105  
KARNATAKA

Appellant(s)

*VERSUS*

**Commissioner Of Central Excise &  
Central Tax, Mangalore  
Commissionerate**

7th Floor, Trade Center, Bunts Hostel Road  
Mangalore - 575003  
Karnataka

Respondent(s)

**Appearance:**

Shri Bhanu Murthy J.S., Advocate for the Appellant  
Shri P. Gopakumar, Authorised Representative for the Respondent

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER**

**HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 20624 / 2020**

Date of Hearing: 16/09/2020

Date of Decision: 16/09/2020

**AS PER BENCH**

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **16/09/2020**)

**(S.S GARG)**  
**JUDICIAL MEMBER**

**(P. ANJANI KUMAR)**  
**TECHNICAL MEMBER**

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